THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2005/ 2900 /A

From :-

Smti Pronita Morang,

Jt. Registrar (Vigilance), Gauhati High Court,

Guwahati.

To,

Smti. Moushumi De,

District & Sessions Judge,

Bongaigaon.

Dated Guwahati, the 30 April, 2025.

Sub:-

Modification of Earned Leave.

Ref:-

Letter No.DJB.I-11/2023-25/2208, dtd. 22.04.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted 11 (eleven) days earned leave w.e.f. 29.04.2025 to 09.05.2025 (prefixing 27.04.2025 and 28.04.2025; suffixing 10.05.2025, 11.05.2025 and 12.05.2025), along with station leave permission from the evening of 26.04.2025 till the morning of 13.05.2025. Further, you are to hand over the charge of your Court and Office to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

- Sd-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2005/2801-2802/A, dated , 30-04-2025 Copy to-

1, The Principal Accountant General (A&E), Assam, Guwahati, for information.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)